

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510

IB-1587/ND/2019

IA/43/2021 Alongwith IA/2405/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs.

M/s. M.K.S Oil Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Advocate Sangam Kumar for the RP Mr. Abhimanyu Mittal along with RP Mr. Abhimanyu Mittal, advocate manish raghav and Rohit Gour

For the Respondent : Adv Kanvi Nagpal_For BoD

ORDER

IA/43/2021

Ld. Counsel for the Suspended Board of Directors/Applicant appeared and submitted that the maximum documents have already been supplied to the RP and the remaining will be handed over to the RP in the course of the day.

Considering the prayer of the Ld. Counsel for the Suspended Board of Directors/Applicant, list the matter tomorrow i.e. **15.01.2021**.

In the meantime, Ld. Counsel for the Suspended Board of Directors/Applicant is directed to furnish all the documents and file an affidavit mentioning this fact that she has handed over all the documents.

The Bench expressed a serious concern over non adherence to its order dated 03.12.2020 for Non-Bailable Warrants. Ld. Counsel Ms. Kanvi Nagpal had appeared on January 07, 2021 also while the

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order dated 03.12.2020 had mentioned that the Ex-Directors should appear before the Court on 07.01.2021. This is the second adjournment thereafter.

IA-2405/2020

Ld. Counsel for the RP is not aware with the facts mentioned in the application. Considering this, the present application is **dismissed**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)